COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 1269 of 2019 IN DFR No. 2151 of 2019

Dated : 29th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:-

M/s. Jayaswal Neco Industries Limited **…Appellant(s)**

Vs.

Chhattisgarh State Electricity Regulatory Commission & Anr. **…Respondent(s)**

Counsel for the Appellant(s)	:	Mr. Raunak Jain Mr. Zeeshan Alam
Counsel for the Respondent(s)	:	Mr. C.K. Rai Mr. Sachin Dubey for R-1 Mr. Akshat Shrivastava for R-2

ORDER
(IA No. 1269 of 2019 - for condonation of delay)

Heard.

For the reasons mentioned in the application delay of 57 days is condoned though there is delay in filing the appeal since Impugned Order was communicated only on 17.05.2019.

Application is disposed of.

DFR No. 2151 of 2019

Registry is directed to number the appeal.

Objections of Discom shall be filed within four weeks.

List the matter for admission on ***24.09.2019.***

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/pk